



The Prevention of Cruelty to Animals (Punjab Amendment) Act, 2019

Act No. 6 of 2024

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, WEDNESDAY, MARCH 27, 2024
(CHAITRA 7, 1946 SAKA)

LEGISLATIVE SUPPLEMENT

	Contents	Pages
Part - I	Acts	
	The Prevention of Cruelty to Animals (Punjab Amendment) Act, 2019. (Punjab Act No. 6 of 2024)	.. 21-23
Part - II	Ordinances	
	<i>Nil</i>	
Part - III	Delegated Legislation	
	<i>Nil</i>	
Part - IV	Correction Slips, Republications and Replacements	
	<i>Nil</i>	

PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 27th March, 2024

No. 6-Leg./2024.- The following Act of the Legislature of the State of Punjab received the assent of the President of India on the 27th day of February, 2024, is hereby published for general information:-

**THE PREVENTION OF CRUELTY TO ANIMALS (PUNJAB
AMENDMENT) ACT, 2019**

(Punjab Act No. 6 of 2024)

AN

ACT

further to amend the Prevention of Cruelty to Animals Act, 1960, in its application to the State of Punjab, so as to preserve the unique cultural heritage and sporting significance of the traditional Kila Raipur Rural Sports event and fair.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Prevention of Cruelty to Animals (Punjab Amendment) Act, 2019. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Prevention of Cruelty to Animals Act, 1960 (hereinafter referred to as the principal Act), in its application to the State of Punjab, in section 2, after clause (d), the following clause shall be inserted, namely:- Amendment in section 2 of Central Act 59 of 1960.

"(dd) "Kila Raipur Rural Sports Event" means a traditional rural sporting event and fair which takes place at Kila Raipur (Ludhiana), towards promoting the spirit of games and sports, and enriching the cultural heritage and tradition of the State of Punjab, which is also a great source of customary entertainment, especially for rural Punjab, on such days, as may be notified by the State Government;"

3. In the principal Act, in section 3, the existing provision shall be numbered as sub-section (1) and after the said sub-section, the following sub-section shall be added, namely:-
Amendment in section 3 of Central Act 59 of 1960.
"(2) Notwithstanding anything contained in sub-section (1), conduct of bullock-cart racing at the Kila Raipur Rural Sports Event, shall be permitted, subject to such rules, as may be made by the State Government."
4. In the principal Act, in section 11, in sub-section (3), in clause (e), for the sign ".", the sign and word "; or" shall be substituted and thereafter, the following clause shall be added, namely:-
Amendment in section 11 of Central Act 59 of 1960.
"(f) the conduct of bullock-cart racing at the Kila Raipur Rural Sports Event, with a view to preserve the unique cultural heritage and sporting significance of the Kila Raipur Rural Sports Event."
5. In the principal Act, in section 22, in clause (ii), for the sign ".", the sign ":" shall be substituted and thereafter, the following proviso shall be added, namely:-
Amendment in section 22 of Central Act 59 of 1960.
"Provided that nothing contained in this section shall apply to the conduct of bullock-cart racing at the Kila Raipur Rural Sports Event."
6. In the principal Act, in section 27, in clause (b), for the sign ".", the sign and word "; or" shall be substituted and thereafter, the following clause shall be added, namely:-
Amendment in section 27 of Central Act 59 of 1960.
"(c) the conduct of bullock-cart racing at the Kila Raipur Rural Sports Event with a view to preserve the unique cultural heritage and sporting significance of the Kila Raipur Rural Sports Event."
7. In the principal Act, after section 28, the following section shall be inserted, namely:-
Insertion of section 28-A of Central Act 59 of 1960.
"28-A. Nothing contained in this Act shall apply to bullock-cart racing conducted at the Kila Raipur Rural Sports Event, with a view to preserve the unique cultural heritage and sporting significance of the Kila Raipur Rural Sports Event, and such conduct of bullock-cart racing shall not be an offence under this Act."

8. In the principal Act, after section 38-A, the following section shall be inserted, namely:-

“38-B. (1) *The State Government may, subject to the condition of Power of State Government to make rules. previous publication, by notification in the Official Gazette, make rules, not inconsistent with any rules made by the Central Government, if any, for carrying into effect the provisions of sub-section (2) of section 3 of this Act.*

(2) *Every rule made under this section, shall be laid, as soon as may be, after it is made, before the House of the State Legislature while it is in session for a total period of ten days, which may be comprised in one session or in two or more successive sessions and if, before the expiry of the session in which it is so laid or the successive sessions as aforesaid, the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rule shall thereafter, have effect only in such modified form or be of no effect, as the case may be. However, any such modification or annulment shall be without prejudice to the validity of anything previously done or omitted to be done under that rule.”.*

MANDEEP PANNU,

Principal Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.